



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP No. 121/2020 in  
OA No.3121/2014**

New Delhi, this the 03<sup>rd</sup> day of September, 2020

(through video conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Bijan Mondal,  
Age 62 years,  
S/o Lt. J. B. Mondal,  
Ex employee of NTRO,  
R/o Parthapur, Natagarh, 24 Pgs (N),  
Kolkata-113.

...Petitioner

(By Advocate:Mr. Padma Kr. S.)

Versus

Shri Satish Chandra Jha,  
Chairman,  
National Technical Research Organisation,  
Block No. – III, Old JNU Campus,  
New Delhi.

...Respondent

(By Advocate: Mr. Hanu Bhasker)



## O R D E R (ORAL)

**Justice L. Narasimha Reddy, Chairman:-**

This contempt case is filed by the applicant alleging that the respondents did not implement the directions issued by this Tribunal on 15.05.2015 in OA No.3121/2014. It is also stated that the order of the Tribunal was confirmed by the Hon'ble High Court.

2. The respondents filed counter affidavit opposing the CP. It is stated that the order passed by them to recover the excess payment was set aside and in relation to the directions issued for calculation of the salary of the applicant, it emerged that he was paid in excess. This was not disputed by the applicant and no rejoinder is filed.

3. We, therefore, close the CP. There shall be no orders as to costs.

**(Mohd. Jamshed)  
Member (A)**

**(Justice L. Narasimha Reddy)  
Chairman**

jyoti/rk/ankit/sd